

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:5057
ANSWERED ON:07.05.2012
CONSTRUCTION EQUIPMENT AND MULTI UTILITY VEHICLES
Mani Shri Jose K.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the State Government of Kerala has requested the Government to bring construction equipment vehicles and multi-utility vehicles in the category of transport vehicles from their present category of non-transport vehicles;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make necessary amendments in this regard;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the alternative measures suggested by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

- (a) & (b) Government of Kerala requested this Ministry to grant permission to include all the construction equipment vehicles as transport vehicles.
- (c) to (e) Construction Equipment Vehicles, as defined in rule 2(ca) of Central Motor Vehicles Rules, 1989 have been categorized as Non-Transport vehicles vide notification dated 5th November, 2004 of Department of Road Transport and Highways. According to the said notification, use of public road by Construction Equipment Vehicles is incidental to the main off-road function. However, the notification also states that when the public road is being used regularly for carrying on commercial activities, then Construction Equipment Vehicles such as dumpers and excavators being used for such activities, shall be deemed as transport vehicles.